

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

3.

IA-1873(MB)2024 IN
C.P. (IB)/4479(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 24.04.2024

NAME OF THE PARTIES: Inventure Fincance Private Limited
Vs.
Mahabali Innovative Technoliges Private
Limited

SECTION: 7, 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-1873(MB)2024

1. Ms. Pinki, Ld. Counsel for the Liquidator present through VC. None present for the Respondent.
2. The Liquidator filed this IA after the Corporate Debtor into liquidation on 21.03.2023. This Bench feels that after 13 months of liquidation order there is no need for passing any order in 19(2) application. The Ld. Counsel appearing on behalf of the Liquidator is not well prepared with the case and he is unable to assist the Court. Hence, the IA-1873(MB)2024 is **dismissed**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)